

This being a very serious issue, the Social Justice Ministry may kindly intervene and clarify that clarification issued by Ministry in letter D.O. 20011/1/2001-BCC dated 26-4-2002 holds good. It is unfortunate that even after 25 years of Mandal Commission Recommendations, we have just 4% of OBCs in Civil Services against the mandated 27% in spite of the fact that 52% population consists of OBCs. And, the criterion for determining Creamy Layer is as per the Expert Report at Note 5 & 6 of the Brochure on Reservation-2014 issued by the DoPT and as per explanation for excluding criterion of Creamy Layer under Category VI Income/Wealth Test.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Okay, Now, next is, Shrimati Viplove Thakur.

**Demand to take steps to give share of Himachal Pradesh in the Beas Bhakhra
Management Board**

श्रीमती विप्लव ठाकुर (हिमाचल प्रदेश): महोदय, शुक्रिया मैं एक बहुत ही महत्वपूर्ण विषय पर उल्लेख करने जा रही हूँ।

महोदय, मैं ब्यास भाखड़ा मैनेजमेंट बोर्ड में हिमाचल की हिस्सेदारी को लेकर कहना चाहती हूँ कि इस बोर्ड का स्थायी सदस्य न होने से सरकार को अपने हिस्से की करीब 4200 करोड़ की राशि प्राप्त नहीं हुई है। प्रबंधन बोर्ड में स्थायी सदस्य न होने के कारण राज्य की कहीं पर भी सुनवाई नहीं हो रही है। हालत यह है कि कई वर्षों से राज्य ने सुप्रीम कोर्ट व राजनीतिक मोर्चे पर बीबीएस में हिस्सेदारी की लड़ाई लड़ी। सुप्रीम कोर्ट ने यह राशि मंजूर भी कर दी, लेकिन यह अभी तक नहीं मिली है। यहां तक कि हिमाचल के अधिकारी बोर्ड की बैठकों में उपस्थिति करवाने के बाद भी खाली हाथ वापिस लौटते रहे हैं। बीबीएसबी के स्थायी समाधान के लिए केन्द्रीय ऊर्जा मंत्री पीयूष गोयल से मसले को उठाया गया, जिस पर केन्द्र ने स्थायी निदेशक की नियुक्ति पर हामी भी भरी है, जो अभी तक नहीं हुई है। हिमाचल सरकार बीबीएसबी से अपना शेयर 7.19 फीसदी की मांग कर रही है। हिमाचल की ही भूमि पर भाखड़ा-व्यास सतलुज लिंक, पोंग डैम तथा डेहर बिजली प्रोजेक्ट बने हैं। इनको बनाने के लिए हिमाचल के हजारों लोग उजड़े, वे आज भी बहुत ही कठिनाइयों का सामना कर रहे हैं। इसलिए मैं सरकार से विशेषकर ऊर्जा मंत्री से अनुरोध करती हूँ कि इसका हल जल्दी से ढूँढ़ कर हिमाचलियों को उनका हिस्सा दिलवाया जाए और विस्थापित लोगों को जो समस्याओं से जूझ रहे हैं, विशेषकर नाचन तहसील में जो हिमाचलियों की जमीन पर वहां के स्थायी लोगों ने जबर्दस्ती कब्जे कर लिए हैं, जो कि राजस्थान के अनूपगढ़ की तहसील है, उसमें उनको न्याय दिलवाया जाए।

उपसभाध्यक्ष (श्री भुवनेश्वर कालिता): आपका हो गया।

श्रीमती विप्लव ठाकुर: विस्थापित लोगों की समस्या का समाधान कराया जाए। धन्यवाद।

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Shri K.K. Ragesh. Would you lay it on the Table?

SHRI K.K. RAGESH (Kerala): Sir, I am not going to read. Sir, my Special Mention is regarding demand for establishing special courts and taking other measures for speedy disposal of cases registered under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015. I lay it on the Table.

Demand to establish special courts and take other measures for speedy disposal of cases under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015

SHRI K.K. RAGESH (Kerala): Sir, nearly 60,000 atrocities were committed against Dalits as per the 2014 data by the Centre. Unreported incidents may be many more. Such atrocities are increasing now. In the light of the spurt in such atrocities, including the Rohit Vemula incident, attack on Dalits in Una and many other similar incidents, urgent measures to set up legal and redressal systems as envisaged in the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2015 need to be taken by the Centre.

The 1989 Act was amended by Parliament on December 21, 2015. But, rules regarding this were notified on 14th April, 2016. It took four months for the Centre to notify the rules of the amended Bill. The delay in issuing notification of rules by the Centre has even resulted in escape of several perpetrators and committers of atrocities against Dalits. Hence, the Centre is urged to set a time-frame to ensure that the legal and redressal systems envisaged by the Act are in place, such as:

- An exclusive special court at the district-level to try offences.
- A special court to try offences in districts with fewer cases.
- An adequate number of courts to ensure that cases are disposed of within two months and appeals of these courts shall lie with the High Court and must be disposed of within three months.
- A public prosecutor and exclusive public prosecutor shall be appointed for every special court and exclusive special court, respectively.

THE VICE-CHAIRMAN (SHRI BHUBANESWAR KALITA): Now, Dr. R. Lakshmanan.

DR. R. LAKSHMANAN (Tamil Nadu): Sir, my Special Mention is regarding demand to include Villupuram Municipality under AMRUT Programme. I lay it on the Table.